

1. All Ministries/Departments of the Government of India etc., etc., (as per standard list).
2. Copy to Ministry of Personnel, Public Grievances and Pensions, (Department of Personnel and Training) with the request that they may devise model Recruitment Rules which can be adopted by Ministries/Departments as mentioned in paragraph 5 above.
3. Copy to Ministry of Planning, National Informatic Centre (NIC) with the request that they may evolve the job assignment charts for different levels of Data Entry Operators and Programming Staff which can be adopted by different Ministries/Departments as mentioned in paragraph 8 above.

(Sd/-.....)

(R.D. Bharadwaj)

Under Secretary to the Government of India
Tel. No. 3015464/3013733

Remuneration to Counting Assistants and Supervisors of Elections

7606. SHRI H.C. SRIKANTIAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present rate of remuneration being paid to the counting Assistants and Supervisors deputed on elections to the Assembly and the Lok Sabha;

(b) whether the present rate of remuneration is reasonable in view of high cost of living and strenuous job; and

(c) whether Government have any proposal to enhance the remunerations of counting Assistants and Supervisors of elections?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The present rates of remuneration being paid to the Counting Assistants and Supervisors deputed on elections to the Assembly and Lok Sabha are being collected from the various States and the Union territories.

However, the Study Group appointed by the Election Commission to look into this matter made certain recommendations as regards the uniform pattern of rates to the aforesaid personnel and the same were referred to the State Governments and the Union territory Administrations for their comments. Any decision in this regard will depend upon the information collected and the comments received from them.

[*Translation*]

Smuggling Across Indo-Pak Border

7607. SHRIGULAB CHAND KATARIA: Will the Minister of FINANCE be pleased to state:

(a) whether there is large scale smuggling of gold, opium, heroin and other narcotics through Rajasthan border between India and Pakistan, if so, the number of cases detected during 1988-89 1989-90 and 1990-91;

(b) the number of smugglers whose goods were seized managed to escape

leaving behind their smuggled goods,

(c) whether some smugglers have been convicted by courts; if so, the number of smugglers who are in jails; and

(d) the value of goods seized and their disposal?

THE DEPUTY MINISTER IN THE

MINISTRY OF FINANCE (SHRI ANIL SHAS TRI): (a) Smuggling being a clandestine activity, its exact magnitude cannot be quantified. The number of cases detected by various enforcement agencies during 1988-89, 1989-90 and 1990-91 in the Customs Division of Jaisalmer, Jodhpur, Barmer, Bikaner and Sri Ganganagar are given below:

| | 1988-89 | 1989-90 | 1990-91 |
|----------------------|---------|---------|---------|
| Gold | 3 | 1 | — |
| Opium | — | — | — |
| Heroin | 9 | 5 | — |
| Other Narcotic drugs | 8 | 9 | 1 |

(b) The number of smugglers whose goods were seized and managed to escape leaving behind their smuggled goods are nil for 1988-89, 5 for 1989-90 and nil for 1990-91.

(c) Yes, Sir. The number of smugglers who are in jails are one in 1988-89, 7 in 1989-90 and nil in 1990-91.

(d) The value of the goods seized during 1988-89, 1989-90 and 1990-91 are given in the table below:

| | (Rs. in lakhs) |
|---------|----------------|
| 1988-89 | 486.96 |
| 1989-90 | 455.67 |
| 1990-91 | 2.76 |

Narcotic drugs valued at Rs. 2,00, 211/-

were destroyed during 1989-90. Confiscated goods are disposed of when they become ripe for disposal which is a continuous process.

[English]

Seizure of Heroin

7608. SHRI PRATAPRAO B. BHOSALE: Will the Minister of FINANCE be pleased to state:

(a) whether high quantity and quality of heroin has been seized from Pakistan nationals recently;

(b) if so, the details including modus operandi and value in international market;

(c) the further action taken against the smugglers; and

(d) the action taken by Government to